

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 58 OF 2018 &
IA NOs. 175 & 602 OF 2018**

Dated: 23rd May, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Ltd. (Distribution) ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

ORDER

IA No. 175 of 2018

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

IA NO. 602 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be

acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 58 OF 2018

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 21.06.2018 after serving copy on the other side.

List the matter on **13.08.2018.**

(Justice N. K. Patil)
Judicial Member

mk/vt

(I. J. Kapoor)
Technical Member